

owned by them due to the latest order issued by the Ceylonese Government; and

(b) if so, the steps which Government are proposing to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) In his budget speech Ceylon's Finance Minister has announced the proposal to limit land holdings in Ceylon. The precise details of the proposal have not been spelt out. It is understood that the ceiling would apply to all, nationals as well as non-nationals; individuals as well as companies. Some Indians may be affected by this proposal.

(b) It is within the domestic jurisdiction of Ceylon to adopt such measures.

Expulsion of South Africa From U. N. O.

2616. **SHRI P. M. MEHTA:** Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India suggested to the United Nations Organisation that South Africa be expelled from the United Nations if it continues to defy the world body; and

(b) if so, how many countries supported the Indian move?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) On 15th October, 1971, during the discussion on the question of Namibia in the Security Council, the Permanent Representative of India stated "..... If South Africa refuses to withdraw and hand over the administration (of Namibia to the United Nations), the provisions of Chapter VII will be attracted, and the Council could then take all necessary actions to ensure that South African withdrawal did take place effectively. This will not solve the problem of apartheid and other repressions in South Africa itself, but at least South Africa will know that it cannot continue intolerable acts of injustice not only to the people of Namibia but to the total membership of United Nations, whose principles and purposes it is determined to violate and continues to violate with impunity and a measure

of sneering sarcasm. Expulsion of South Africa from the United Nations may become inevitable, but civilizing its white tribes may prove much more difficult".

The reference made by the Permanent Representative of India to the expulsion of South Africa was not in the nature of a formal proposal.

(b) In the circumstances, the question of support for the Indian move does not arise. However, the majority of the members of the UN hold similar views to those of India on this subject.

Third Session of Industrial Committee on Tanneries and Leather Goods Manufacturers

2617. **SHRI R. P. ULAGANAMBI:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the main conclusions reached at the Third Session of the Industrial Committee on Tanneries and Leather Goods Manufacturers held in Madras in November, 1970;

(b) the conclusions that have so far been implemented;

(c) the number of States who have implemented the recommendations of Leather Wage Board so far?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) A copy of the Main Conclusions of the Third Session of the Industrial Committee on Tanneries and Leather Goods Manufacturers held in Madras on 28.11.1970 is given in Statement I laid on the Table of the House [Placed in the Library. See No. LT—1205/71].

(b) Action has been initiated on the conclusions and these are at various stages of implementation.

(c) Implementation of the recommendations of the Wage Board for the Leather industry is being secured through State Governments. Statement II showing the extent of implementation of the recommendations in various States and Union Territories as on 15.11.1971 is laid on the Table of the House. [Placed in Library. See No. LT—1205/71].